

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA**

**UNSTARRED QUESTION NO. 225
TO BE ANSWERED ON FEBRUARY 03, 2021**

HOUSING FACILITIES FOR SPECIALLY-ABLED PERSONS

NO.225 SHRI BRIJLAL:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether the basic facilities for the specially-abled people have been taken into consideration at the time of construction at the time of new house for the public by Government and Non-Government Organizations (NGOs);
- (b) if so, the details thereof; and
- (c) if not, the facilities planned for specially-abled people in the new houses to be constructed in the future?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (c) 'Land' and 'Colonization' are State subjects. However, the Ministry of Housing & Urban Affairs has launched the Pradhan Mantri Awas Yojana-Urban (PMAY-U) Mission on 25.06.2015 to provide Central Assistance to States/ UTs for facilitating housing to all eligible households. The PMAY-U mission Guidelines provides that States/UTs shall endeavor to make suitable provisions in the Detail Project Reports (DPRs) of Affordable Housing in Partnership (AHP) and 'In-Situ' Slum Redevelopment (ISSR) Projects for ramp and other facilities for barrier free access to ensure the accessibility of persons with disability (Divyangjan), as necessary under the provisions of Right of Persons with Disabilities Act, 2016.
